

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 153/MP/2019**

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 for refund of amounts wrongly recovered by Powergrid Corporation of India Limited under PoC Charges for the ISTS lines operated and maintained by BBMB.

Petitioner : Rajasthan Urja Vikas Nigam Limited (RUVNL)

Respondents : Powergrid Corporation of India Limited (PGCIL) and 6 Ors.

**Petition No. 206/MP/2019**

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 for refund of amounts wrongly recovered by Powergrid Corporation of India Limited under PoC Charges for the ISTS lines operated and maintained by BBMB.

Petitioner : Punjab State Power Corporation Limited (PSPCL)

Respondents : Powergrid Corporation of India Limited and 6 Ors.

**Petition No. 225/MP/2019**

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 for refund of amounts wrongly recovered by Powergrid Corporation of India Limited under PoC Charges for the ISTS lines operated and maintained by BBMB.

Petitioner : Haryana Power Purchase Centre (HPPC)

Respondents : Powergrid Corporation of India Limited and 6 Ors.

**Petition No. 291/MP/2019**

Subject : Petition under Section 79(1)(c) and 79(1)(f) of the Electricity Act, 2003 for refund of amounts wrongly recovered by Powergrid Corporation of India Limited under PoC Charges for the ISTS lines operated and maintained by BBMB.

Petitioner : Himachal Pradesh State Electricity Board Limited (HPSEBL)

Respondents : Power Grid Corporation of India Limited and 6 Ors.

Date of Hearing : 15.2.2022

Coram : Shri I. S. Jha, Member  
Shri Arun Goyal, Member  
Shri P. K. Singh, Member



Parties Present : Shri Anand K Ganesan, Advocate, RUVNL, PSPCL, HPPC and HPSEBL  
Ms. Swapna Seshadri, Advocate, RUVNL, PSPCL, HPPC and HPSEBL  
Shri Ashwin Ramanathan, Advocate, RUVNL, PSPCL, HPPC and HPSEBL  
Shri V Srinivas, CTUIL  
Shri Ajay Upadhyay, CTUIL  
Shri Yogeshwar, CTUIL  
Shri Narendra Sharma, BBMB

### **Record of Proceedings**

Cases were called out for virtual hearing.

2. Learned counsel for the Petitioners submitted that the present Petitions have been filed seeking refund of the amounts wrongly collected by PGCIL towards PoC charges for certain ISTS lines of Bhakra Beas Management Board ('BBMB'), which are used exclusively for transfer of power from Bhakra and Beas Projects belonging to the participating States under BBMB. Learned counsel further made detailed submissions in the matters by referring to her note of arguments. The representative of the Respondent No.1 also reiterated the submissions made by the Respondent in its reply.

3. After hearing the learned counsel for the Petitioners and the representative of the Respondent No.1, the Commission deemed it appropriate to consider the views of NLDC (National Load Despatch Centre) on the subject matter. Accordingly, the Commission directed the Petitioners to serve a copy of the Petitions and copy of ROP on NLDC and directed NLDC to send its views by 7.3.2022 with copy to the Petitioners, who may file their response, if any, by 18.3.2022.

4. Subject to the above, the Commission reserved the order in the matters.

**By order of the Commission**

**Sd/-  
(T.D. Pant)  
Joint Chief (Law)**